GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.4280 TO BE ANSWERED ON 18.07.2019

HIGH ELECTRICITY PRICES

†4280. SHRI A. GANESHAMURTHI: SHRI PRATAPRAO JADHAV:

Will the Minister of POWER be pleased to state:

- (a) whether the Government is aware of the high rate of electricity in the country and the common people finding it very difficult to pay the monthly electricity bill;
- (b) if so, the details thereof;
- (c) whether the Government proposes to take necessary steps to reduce the price of electricity to safeguard the consumers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

- (a) & (b): The responsibility of tariff determination for retail supply of electricity lies with respective State Electricity Regulatory Commission (SERC). The tariff is being determined based on the tariff regulation issued as per the provisions of Electricity Act, 2003. The tariff regulations are framed considering various factors including safeguarding consumer interest as well as recovery of cost of electricity in a reasonable manner. As per the provision of Section 65 of the Electricity Act, 2003, State Governments can give subsidy to any class of consumers in the tariff determination by Appropriate Commission to the extent they consider appropriate.
- (c) to (e): The Government of India has taken various initiatives to reduce the price of electricity to end consumers like Ujwal DISCOM Assurance Yojana (UDAY) Scheme to improve operational and financial efficiency of Discoms, competitive procurement of electricity, rationalization of coal linkage, flexibility and scheduling of thermal power station to reduce the cost for consumers etc.
